

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.8 – IA/649(AHM)2024  
In  
CP(IB) 433 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Chitra Publicity Company (OOH) Gujarat  
V/s  
Oasis Tradelink Limited

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Advocate  
For the Respondent :

**ORDER**

**IA/649(AHM)2024**

This is an application filed by the applicant under Section 60 (5) (c) of the Insolvency and Bankruptcy Code, 2016 r/w. Rule 11 of the NCLT Rules, 2016 to place on record the 17<sup>th</sup> progress report along with receipt and payment account for the period from 01.01.2024 to 31.03.2024 and cumulative receipts and payment statement from 04.12.2019 to 31.03.2024 and audited receipts and payment for FY 2023-24 in the matter of M/s. Oasis Tradelink Limited. The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, **IA/649(AHM)2024** stands disposed off.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**